

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 917**  
TO BE ANSWERED ON 07.02.2017

**Anti-poaching Laws**

917. DR. RATNA DE (NAG):  
SHRI HARI OM PANDEY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has any proposal to amend the Anti-poaching laws to ensure the better conservation of wild life in the country;
- (b) if so, the details thereof;
- (c) whether this effort will help to ensure greater wild life conservation and effective check on poaching incidents in the country; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ANIL MADHAV DAVE)

- (a), (b) , (c) and (d) The Wild Life (Protection) Act, 1972 provides for stringent punishment for hunting of wild animals. However, as the scope of protection of wild flora and fauna has changed over the years since the Act has been enacted, a review of the Wild Life (Protection) Act, 1972 is being considered for more effective protection and conservation of wildlife.

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